

**ENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA  
O.A. No. 050/00210/2021**

Date of Order: 18<sup>th</sup> March, 2021

**C O R A M**

**HON'BLE MR M.C. VERMA, MEMBER [J]  
HON'BLE MR. S.K. SINHA, MEMBER [A]**

Prabhu Sah, Son of Late Sitaram Sah, Village- Jahingra, P.O. Damodarpur, PS- Pipra, District-East Champaran.

..... Applicant.

By Advocate :- Shri Siyam Pandey..

-Versus-

1. The Union of India through the Director (Establishment), Govt. of India, Dept. of Telecommunication, Sanchar Bhawan 20, Ashoka Road, New Delhi-110001.
2. The Chairman and Managing Director, Bharat Sanchar Nigam Limited, Corporate Office, Bharat Sanchar Bhawan Janpath, New Delhi-110001.
3. The Chief General Manager, Telecommunication, Bihar Circle, Bharat Sanchar Nigam Limited, Patna, (Bihar)-800001.
4. The General Manager (Administration), office of the Chief General Manager, Office of the Chief General Manager, Telecommunication, Bihar Circle, Bharat Sanchar Nigam Limited, Patna, (Bihar)-800001.
5. The Telecommunication District Manager, Bharat Sanchar Nigam Limited, Motihari, Bihar-845401.

..... Respondents.

By Advocate :- Shri H.P. Singh.

Shri K.P. Narayan.

**O R D E R (O R A L)**

**M.C. Verma, M[J] :-** The OA is at notice hearing stage.

Having received advance copy of OA, Shri H.P. Singh & Shri K.P. Narayan, Advocates have appeared for respondents.

2. Learned counsel for applicant urged that applicant took retirement under VRS Scheme and the benefit, to which he was entitled to under the VRS Scheme has not been extended



to him. That he preferred representation and no decision on his representation has yet been taken by the respondents.

3. Learned counsel for respondent No.1, Shri H.P. Singh vehemently opposed the maintainability of the OA, stating that representation, as per pleading was preferred on 15.02.2021 and that applicant ought to have waited for six months or at least for reasonable time. That applicant has preferred the OA in haste. He requests for dismissal of this OA.

4. At this stage, learned counsel for applicant submits that he simply wants that respondents may take decision on his representation and to extend the benefits to which the applicant is find entitled to and he requests that the OA be disposed of as withdrawn with some direction quo disposal of applicant's representation.

5. Considered the submissions. Having hope that respondents would take decision on the representation of the applicant as early as possible this OA is disposed of as withdrawn.

[Sunil Kumar Sinha]  
Member [A]  
BP/-

[M.C. Verma]  
Member [J]